

Annexure-9

Name of the corporate debtor: Osiya Hyper Retail Limited (In CIRP)

Date of commencement of CIRP: 28-04-2026

List of Creditors Updated on: 16-05-2026

List of other creditors (Other than financial creditors and operational creditors)

(Amount in Rs.)

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted					Amount of contingent claim	Amount of any mutual dues, that may be setoff	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?					
1	Tulja Traders	04-05-2026	7,42,000.00	-	-	-	-	-	-	-	-	7,42,000.00	The amount of claim is under verification.
2	Ankur Agency	05-05-2026	2,25,778.00	-	-	-	-	-	-	-	-	2,25,778.00	
3	Alasca International	07-05-2026	10,42,689.00	-	-	-	-	-	-	-	-	10,42,689.00	
4	Maa Raneer Enterprise	09-05-2026	15,22,252.00	-	-	-	-	-	-	-	-	15,22,252.00	
5	Kalyan Sales Corporation	11-05-2026	5,14,708.00	-	-	-	-	-	-	-	-	5,14,708.00	
6	Jeet Creation	12-05-2026	27,41,874.00	-	-	-	-	-	-	-	-	27,41,874.00	
7	Siddharth Arvindbhai Patel	12-05-2026	8,94,679.00	-	-	-	-	-	-	-	-	8,94,679.00	
8	Gaurikrupa Medical Agency	12-05-2026	19,09,899.00	-	-	-	-	-	-	-	-	19,09,899.00	
9	Shiv Traders	12-05-2026	2,11,804.00	-	-	-	-	-	-	-	-	2,11,804.00	
10	Swamisales Corporation	12-05-2026	2,00,000.00	-	-	-	-	-	-	-	-	2,00,000.00	
11	Manibhadra Enterprise	13-05-2026	1,53,00,000.00	-	-	-	-	-	-	-	-	1,53,00,000.00	
12	Manibhadra Enterprise	13-05-2026	1,53,00,000.00	-	-	-	-	-	-	-	-	1,53,00,000.00	
13	Ganpati Garments	14-05-2026	1,37,39,211.00	-	-	-	-	-	-	-	-	1,37,39,211.00	
14	Intercity Garments Private Limited (Formerly Known As Intercity Buildcon Pvt Ltd.)	14-05-2026	32,00,826.00	-	-	-	-	-	-	-	-	32,00,826.00	
15	Mr. Jaykumar Nanakram Samtani	14-05-2026	6,15,000.00	-	-	-	-	-	-	-	-	6,15,000.00	
16	Mrs. Anju Jaykumar Samtani	14-05-2026	6,15,000.00	-	-	-	-	-	-	-	-	6,15,000.00	
17	Mr. Nanakram Perumal Samtani	14-05-2026	6,02,000.00	-	-	-	-	-	-	-	-	6,02,000.00	
18	Mrs. Indra Nanakram Samtani	14-05-2026	6,02,000.00	-	-	-	-	-	-	-	-	6,02,000.00	
19	Bajaj Agencies	15-05-2026	17,57,423.00	-	-	-	-	-	-	-	-	17,57,423.00	
20	Bajaj Trading Company	15-05-2026	34,211.00	-	-	-	-	-	-	-	-	34,211.00	
21	Santosh Creation	15-05-2026	89,66,117.00	-	-	-	-	-	-	-	-	89,66,117.00	
22	Chandwani Foot Wear	15-05-2026	65,65,964.22	-	-	-	-	-	-	-	-	65,65,964.22	
23	Singadiya Nandukumar	15-05-2026	25,47,504.00	-	-	-	-	-	-	-	-	25,47,504.00	
24	Shiv Traders	16-05-2026	15,53,492.00	-	-	-	-	-	-	-	-	15,53,492.00	
25	Agrawal Enterprise	16-05-2026	15,92,843.00	-	-	-	-	-	-	-	-	15,92,843.00	
26	Shraddha Marketing	16-05-2026	2,16,852.00	-	-	-	-	-	-	-	-	2,16,852.00	
27	H K Brand House	16-05-2026	37,00,000.00	-	-	-	-	-	-	-	-	37,00,000.00	
Total			8,69,14,126.22	0.00	-	0.00	0.00	-	0.00	0.00	0.00	8,69,14,126.22	

Note: THE CREDITORS ARE HEREBY INFORMED THAT:

1. In pursuance of Section 15(1)(c), Regulations 6(2)(c) and 12(1), regulations 12(2) and regulation 13 of CIRP Regulations, 2016, the claimants can submit their claims within 14 days of commencement of CIRP, upto 90th days of commencement of CIRP and also till up to seven days before the date of meeting of creditors for voting on the resolution plan or the initiation of liquidation, as the case may be, respectively.

2. The Interim Resolution Professional and his team is diligently verifying the claims on a daily basis as per regulation 13 and 14 of CIRP Regulations, 2016. However, certain claims have been provisionally admitted based on the records submitted by the claimants. These claims remain subject to further verification upon receipt of the complete books of accounts and records maintained by the Corporate Debtor, that is awaited from the suspended management of the Corporate Debtor.

3. It is important to note that the submission and verification of claims is an ongoing process. Given the significant volume of emails and documents pertaining to the claims filed against the Corporate Debtor, there might be some delays in the collation and review of claims. This is a procedural aspect that will be addressed in due course of time.

4. The Interim Resolution Professional assures all stakeholders that the claims are being continuously verified, and the updated list of claims will be uploaded frequently to maintain transparency and compliance with the regulatory requirements.

5. It is further requested that if any creditors who don't find their names in the present list, may further send a reminder email at the process email id (cirp.osia@npvinsolvency.in), to follow-up on their claim for quick actions.